

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).25191/2015

(Arising out of impugned final judgment and order dated 13/08/2015 in WA No.19466/2015 passed by the High Court Of Judicature at Allahabad)

SHYODAN SINGH

Petitioner(s)

VERSUS

STATE OF U.P AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file additional documents and permission to submit additional document(s) and stay and interim relief and office report)

WITH SLP(C) No.31191/2015

(With appln.(s) for exemption from filing O.T. and permission to submit additional document(s) and stay and Interim Relief and Office Report)

Date : 03/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Anurag Rawat, Adv.  
Mr. Sudhir Kumar, Adv.  
For Dr. Dinesh Rattan Bhardwaj, Adv.  
Mr. Som Raj Choudhury, Adv.For Respondent(s) Mr. Promod Swarup, Sr. Adv.  
Mr. Aviral Saxena, Adv.  
Mrs. Alka Sinha, Adv.  
Mr. Anuvrat Sharma, Adv.  
Mr. Sanjay R. Hegde, Sr. Adv.  
Mr. Fuzail Ahmad Ayyubi, Adv.  
Mr. Pushkar Sharma, Adv.  
Mr. Ravindra Kumar, Adv.UPON hearing the counsel the Court made the following  
O R D E R

At the request of learned counsel appearing for the petitioner, list these matters after two weeks.

(Sanjay Kumar-II)  
Court Master(Indu Pokhriyal)  
Court Master